

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT No- II**

*** **

(14) C.P.(IB)-3757(MB)/2019

Adkure Technologies Pvt Ltd

*** **

Dated 03rd March, 2021

ORDER

The matter is taken up through Virtual Hearing. No representation for the Petitioner. Adv. Ms. Sayli Petiwale appears for the SIDBI and submits that CP No. 1201/2020 filed by the Bank u/s 7 of the IBC has been admitted by Court No. 5 of this Tribunal on 21.01.2021 against the same Corporate Debtor (Adkure Technologies Pvt. Ltd.). In view of the admission of the Petition against the same Corporate Debtor the present Petition becomes infructuous. Accordingly, the same is **dismissed**. The Petitioner may approach the IRP/RP appointed in the earlier case raising a claim.

Sd/-

MOHAMMED AJMAL

Member (Judicial)

JD

Sd/-

RAVIKUMAR DURAISAMY

Member (Technical)